

**Central Administrative Tribunal  
Principal Bench, New Delhi**



**C.P. No. 266/2020  
in  
O.A. No. 48/2020**

**This the 9<sup>th</sup>day of February, 2021**

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Pranjali Shree aged about 28 years  
D/o Sri Subhash Chand Gupta  
(Total Service done as a contractual post of Faculty cum system Administrator (FCSA) 04 years)  
Last posting at Jawahar Navodaya Vidhalaya, Sitapur, Uttar Pradesh  
R/o 2/155 Sector-2 Vikas Nagar Lucknow (UP).
2. Neera Rathore aged 36 years  
D/o Sri Mahesh Ram Rathore  
(Total Service done as a contractual post of Faculty cum system Administrator (FCSA) 06 years)  
Last posting at Jawahar Navodaya Vidhalaya, Mahasamund, Chhattisgarh  
R/o H.No.917 Sec-04 Type-A, Balco Nagar Korba Pali Korba Chhattisgarh - 495684

...Petitioners

(By Advocate :Shri D.K. Sharma)

**VERSUS**

Sh. Vinayak Garg, Commissioner,  
Navodaya Vidyalaya Samiti  
B-15, Institutional Area, Sector 52,  
Noida (UP)

...Respondent

(By Advocate :Shri Satish Kumar)

**ORDER (Oral)****Justice L. Narasimha Reddy:**

This Contempt Case is filed by the applicant, alleging that the respondents did not implement the orders of the Tribunal in OA No.48/2020. The direction was that in the event the applicants herein submit the applications in response to the advertisement, their case shall be considered, taking into account the past service rendered by them in the respondent organization.

2. A detailed compliance affidavit is filed. It is stated that after completion of the selection process, all the petitioners, except petitioner no.9 were selected and out of selected candidates, the petitioner no.2 did not join and the name of the applicant figured in the merit list.
3. The Contempt Petition is accordingly closed.

**(Aradhana Johri)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/lg/vb/akshaya/sd